

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.101 – IA 864 of 2021
In
CP(IB) 264 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of India

.....Applicant

V/s

Techno Forge Ltd

.....Respondent

Order delivered on ..18/05/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant / RP : Mr. Atul Sharma, Adv.

: Mr. Arjun Padhiyar, Adv.

For the Objector : Mr. Sharad, Adv. for Mr. Harshal Kumar, Adv.

For the SRA : Mr. Rajiv Chawla, Adv. for Mr. Arjun Sheth, Adv.

ORDER

IA 864 of 2021

Learned Counsel Mr. Atul Sharma for the Applicant – RP appears and states that order dated 03.05.2023 has been complied with regarding submission of legible copy of the Resolution Plan. On the issue of query raised whether the Resolution Plan complies with the judgment of the Hon'ble Supreme Court in the case of *State Tax Officer (1) Vs. Rainbow Papers Ltd. in Civil Appeal No.1661 of 2020 and Civil Appeal No.2568 of 2020*, Learned Counsel submits that he is under instructions from the RP to request the Adjudicating Authority to send back the plan for consideration of the CoC regarding compliance of the said Hon'ble Supreme Court judgment (cited supra).

We have considered the request of Learned Counsel.

The Resolution Plan be made compliant to the said judgment of the Hon'ble Supreme Court (supra) and after due consideration by the CoC to be re-submitted within three weeks.

List for hearing on 26.06.2023.

Sd-

Sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)